

(19)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : AT HYDERABAD

D.A.414/95.

Dt. of Order: 29-3-95.

1. U.Mohana Rao
2. Smt.N.S.V.D.Nagamani
3. Smt.D.Janaki Devi
4. Smt.A.Usha Kumari
5. Smt.K.Anjana Devi
6. Smt.N.Nagamani
7. Smt.R.Jagadamba
8. M.Sanjeeva Rao
9. S.Purnachandra Rao
10. B.Bhavanisankar
11. Smt.M.V.Jayalakshmi
12. Smt.D.Usha
13. K.S.R.Anjaneyulu
14. Smt.R.Rajeswari
15. T.V.Krishna Rao
16. Smt.K.Sivanagendramma
17. M.N.Ambedkar
18. Smt.B.L.K.Durga
19. A.V.R.V.Kumar
20. R.Subhani
21. T.V.Krishna Rao
22. S.Varadaiah
23. M.Jashua Naik
24. Smt.D.Durgadevi
25. T.D.Nireekshana Rao
26. Smt.K.Swarooparani
27. M.Appa Rao
28. Ch.Venkata Reddy
29. M.Sreenivasa Murthy
30. T.N.D.Prasad
31. S.A.Mohana Rao
32. Abdul Nabi
33. B.Ademma
34. S.Venkateswara Rao
35. Smt.G.Kanakamma

.. Applicants

Vs.

1. The Union of India
rep. by the Secretary,
Department of Posts,
Dak Bhavan, New Delhi-110 001.

2. The Chief Postmaster General,
A.P.Circle, Hyderabad-500 001.
3. The Postmaster General,
Vijayawada Region, Vijayawada-2.
4. The Senior Superintendent of
Post Offices, Vijayawada Region,
Vijayawada.
5. The Senior Superintendent of
Post Offices, Guntur Division,
Guntur.
6. The Senior Superintendent of Post
Offices, Prakasam Division, Ongole.
7. The Senior Superintendent of Post
Offices, Secunderabad Division,
Hyderabad - 7.
8. The Senior Superintendent of RMS,
RMS 'Y' Division, Vijayawada-3.

.. Respondents

* * *

Counsel for the Applicants : Shri T.V.V.S.Murthy

Counsel for the Respondents : Shri

* * *

CORAM:

THE HON'BLE JUSTICE SHRI V.NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE SHRI A.B.GORTHI : MEMBER (A)

* * *

.. 3.

(21)

- 3 -

(Order passed by Hon'ble Shri A.B.Gorthi, Member (A)).

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The applicants ~~who are~~ initially appointed as R.T.P. Postal Assistants and were later absorbed as regular Postal Assistants. The periods during which they worked as RTPPAs are furnished in Annexure A-I to the Original Application. The prayer of the applicants is for a direction to the Respondents to extend the benefit of the Judgement in O.A.611/94 and grant them Productivity Linked Bonus for the period during which they had worked as RTPPAs.

2. The applicants state that from the ---, appointment as RTPPAs, they were performing duties similar to those performed by regular Postal Assistants for full eight hours a day or more. Accordingly they claim that they are also entitled for Productivity Linked Bonus.

3. Similarly situated employees approached this Tribunal (Ernakulam Bench and this Bench) claiming similar relief, which was granted. As the applicants before us are in the same situation as the applicants in O.A.611/94 and other Original Applications decided by this Tribunal, we see no reason in not extending similar benefit to the applicants also.

4. In the result, the Original Application is allowed with a direction to the Respondents to grant the applicants the same benefit as was granted by this Bench of the Tribunal

in O.A.611/94. The above direction should be complied within a period of three months from the date of communication of this order.

5. The Original Application ^{is} ordered accordingly at the admission stage itself after hearing counsel for both the parties. No costs.

Amulya
(A.B.GORTHI)
Member (A)

Neelam
(V.NEELADRI RAO)
Vice-Chairman

Dt. 29th March, 1995.
Dictated in Open Court.

Amulya
Deputy Registrar (J) CC

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To

1. The Secretary, Dept. of Posts,
Union of India, Dak Bhavan,
New Delhi-1.
2. The Chief Postmaster General, A.P. Circle, Hyd-
3. The Postmaster General, Vijayawada Region, Vijayawada.
4. The Senior Superintendent of Post Offices,
Vijayawada Region, Vijayawada.
5. The Senior Superintendent of Post Offices,
Guntur Division, Guntur.
6. One copy to Senior Superintendent of Post Offices,
Prakasam Division, Ongole.
7. The Senior Superintendent of Post Offices,
Secunderabad Division, Hyderabad-7.
8. The Senior Superintendent of RMS, RMS 'Y' Division,
Vijayawada-2.
9. One copy to Mr. T.V.V.S. Murthy, Advocate, CAT.Hyd
10. One copy to Mr. Addl.CGSC.CAT.Hyd.
11. One copy to Library, CAT.Hyd.
12. One spare copy.

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TYPED BY *Done* CHECKED BY
COMPARED BY APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE- CHAIRMAN

AND

A. B. Gorhi
THE HON'BLE MR. R. RANGARAJAN, M(AD MN)

DATED - *29-3 1995*

ORDER/JUDGMENT:

M. A. / R. A. / C. A. No.

O. A. No.

in
414/95

T. A. No.

(W. P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs

